

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

22. **IA-5190/2023, IA-63/2024 in C.P.(IB)/386(MB)/2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.03.2024**

NAME OF THE PARTIES: **ICICI Bank Ltd.**
Vs
Vinergy International Pvt. Ltd.

SECTION: 7, 60(5), 12(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

This matter is heard through Video Conference:

1. Mr. Abhishek Anand a/w Mr. Karan Kohli and Mr. Anil Kohli, Ld. Counsel for the RP in both IAs present (VC). Resolution Professional present in person through VC.
2. Counsel for the RP submits that the application filed for liquidation was withdrawn on the ground that resolution plan was under consideration in the month of November 2023. However, till date there is no progress for finalization of the plan by the CoC. Today, IA-63/2024 filed seeking exclusion and IA-5190/2023 filed for extension. After lapse of four months, there is no progress in the matter and no plan has been finalised. The Bench hereby directs the RP to come with the plan within two weeks for considering these two applications along with the Plan Application.
3. List this matter on **30.04.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)